

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Tamil Nadu)

To,

The owner
LAKSHMI MALLIGA K ROUGH STONE
masinaickenpatty village valapady -636103

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
in respect of project submitted to the SEIAA vide proposal number
SIA/TN/MIN/169190/2020 dated 21-Aug-2020. The particulars of the environmental
clearance granted to the project are as below.

- | | |
|---|---|
| 1. EC Identification No. | EC21B001TN144740 |
| 2. File No. | 7847/2020 |
| 3. Project Type | New |
| 4. Category | B2 |
| 5. Project/Activity including
Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | K. Lakshmi Malliga, Rough Stone Quarry
Project over an Extent of 1.00.0 ha of
Government land in S.F.No's. 212/3(Part)
of Masinaickenpatty Village, Valapady
Taluk, Salem District, |
| 7. Name of Company/Organization | LAKSHMI MALLIGA K ROUGH STONE |
| 8. Location of Project | Tamil Nadu |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page
no 2 onwards.

Date: 12/11/2021

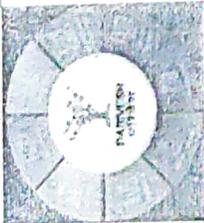
(e-signed)
Tmt.P.RAJESWARI,IFS
Member Secretary
SEIAA - (Tamil Nadu)

Note: A valid environmental clearance shall be one that has EC identification
number & E-Sign generated from PARIVESH. Please quote identification
number in all future correspondence.

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PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)





STATE LEVEL ENVIRONMENTAL IMPACT ASSESSMENT AUTHORITY- TAMILNADU
3rd Floor, Panagal Maaligai, No.1, Jeevni Road, Saidapet, Chennai-15.

ENVIRONMENTAL CLEARANCE

Lr. No. SEIAA-TN/F.No.7847/1(a)/E.C.No:4925/2021 dated:03.11.2021

Sub: SEIAA-TN – Proposed Rough Stone quarry lease area over an extent of 1.00.0Ha at S.F.Nos. 212/3 (Part) of Masinaikenpatty Village, Valapady Taluk, Salem District, Tamil Nadu by Tmt.K.Lakshmi Malliga –issue of Environmental Clearance – Regarding.

- Ref: 1. Online Proposal No. SIA/TN/MIN/169190/2021, Dated: 21.08.2020.
2. Your Application for Environmental Clearance dated: 15.09.2020.
3. Minutes of the 235th meeting of SEAC held on 01.10.2021
4. Minutes of the 479th meeting held on 30.10.2021

Details of Minor Mineral Activity:-

This has reference to your application second cited. The proposal is for obtaining Environmental Clearance for mining/quarrying of minor minerals based on the particulars furnished in your application as shown below.

1	Name of Project Proponent and address	Tmt.K.Lakshmi Malliga No.6/279, Kasi Nagar Masinaikenpatty Valapady Salem - 636103
2	Location of the Proposed Activity	
	Survey Number	212/3 (Part) Govt land
	Latitude and Longitude	11°38'47.77" N to 11°38'52.14" N 78°14'16.93" E to 78°14'21.20" E
	Village	Masinaikenpatty


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	Taluk	Valapady
	District	Salem
3	Proposed Activity	
	i. Minor mineral	Rough Stone
	ii. Mining Lease Area	1.00.0
	iii. Approved quantity	1,39,595 cu.m of Rough stone
	iv. Depth of Mining	26m
	v. Type of mining	Opencast Mechanized Mining Method
	vi. Category(B1/B2)	B2
	vii. Precise area communication approved by the District Collector with date	Na.Ka.No.183/2020/(Kanimam/A), Dated: 26.05.2020
	viii. Mining Plan approved by the Assistant Geologist/Assistant Director(i/c) Department of Geology and Mining with date	Roc.No 183/2020/Mines-A Dated: 19.06.2020
	ix. Scheme of Mining period	5 Years
4	Whether Project area attracts any General conditions specified in the EIA notification, 2006 as amended:-	Not attracted. Affidavit furnished.
5	Man Power requirement per day:	19 Nos
6	Utilities	
	i. Source of Water :	Existing Bore well and Water Vendors
	ii. Quantity of Water Requirement in KLD:	3.1 KLD
	a. Domestic & Drinking purpose	0.6KLD
	b. Green Belt & Dust Suppression	1.8KLD&0.7KLD
	iii. Power Requirement:	
	a. Domestic Purposes	TNEB
	b. Industrial Purpose	144124 liters of HSD for the life of mine

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7	Cost	
	i. Project Cost	Rs. 41.18 Lakhs
	ii. EMP Cost	Rs. 3.80 Lakhs
	iii. CER Cost	Rs. 0.90 Lakhs
8	Validity:	
	This Environmental Clearance is granted for the production of 1,39,595 cu.m of Rough stone for the period of 5 Years from the date of execution of the mining lease.	

Affidavit

The Proponent has furnished affidavit in One Hundred Rupees stamp paper attested by the Notary stating that

I, Tmt.K.Lakshmi Malliga No.6/279, Kasi Nagar Masinaikenpatty Valapady Salem - 636103, solemnly declare and sincerely affirm that:

I have applied for getting prior Environmental Clearance to SEIAA, Tamil Nadu for the Proposed Rough Stone quarry lease area over an extent of 1.00.0Ha at S.F.Nos. 212/3 (Part) of Masinaikenpatty Village, Valapady Taluk, Salem District, Tamil Nadu.

1. I swear to state and confirm that within 10km area of the mine site, I have applied for Environmental Clearance, none of the following is situated.
 - a. Protected areas notified under the Wild Life (Protection) Act, 1972.
 - b. Critically polluted areas as notified by the central pollution control board constituted under water (Prevention and control of pollution) Act, 1974.
 - c. Eco sensitive areas as notified.
 - d. Interstate boundaries and international boundaries within 10km radius from the boundary of the proposed side.
2. I will complete the following corporate environment responsibility (CER) activities before commencement of the quarrying activities.

CER Activity	Project Cost (Rs.Lakhs)	CER Cost 2.0% of project cost (Rs.Lakhs)
1. Plantation will be carried out in the village road and drinking water facilities to the Govt school	44.98	0.90
2. If we are instructed by PWD/Competent		


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bodies to desilt the water bodies nearby. I assure to spend out CER cost for desilting/strengthening the bunds of the nearby water bodies etc at around 2.0		
Total cost Allocation	44.98	0.90

3. The following quarries are located within the radius of 500m from the periphery of my quarry:

S.No.	Name and address of the Lessee	S.F.No. Taluk & Village	Extent (in Hects)	Lease status
Details of Proposed Quarries:				
1	Tmt.K.Lakshmi Malliga	212/3 (Part) Govt land Masinaikenpatty Valapady	1.00.0	Proposed
Details of Abandoned Quarries:				
1	T. Kasi Vishwanathan	212/3 Masinaikenpatty Valapady	3.00.0	Expired
2	T. Kasi Vishwanathan	219 U Masinaikenpatty Valapady	2.00.0	Expired
Total			1.00.0	
Details of Existing Quarries:				
Nil				

4. There will not be hindrance or disturbance to the people living during quarrying and transportation.
 5. There is No approved habitation within 500m radius from the periphery of my quarry.
 6. I swear that afforestation will be carried out during the course of quarrying operation and maintained.
 7. The required insurance will be taken in the name of the labourers working in my quarry site.
 8. The existing road from the main road to the quarry is in good condition and the same will be maintained and utilized for transportation of Rough Stone.
 9. I will not engage any child labour in my quarry site and I aware that engaging child labour is punishable under the law.
 10. All types of safety / protective equipments will be provided to all the labourers working in my quarry.
 11. No permanent structures, temples, etc., are located within 300m radius from the periphery of my quarry.
- I ensure to do all the social and Environment commitment as mentioned in the Mining Plan to the best of my knowledge.

Rajendra P
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Details of Quarries located within 500M radius from the proposed quarry:

The Project Proponent has submitted a copy of the letter obtained from the Assistant Geologist/Assistant Director(i/c) Department of Geology & Mining, Salem District in his letter Rec No.183.2020/Mines-A Dated: 19.06.2020 has stated that the details of other quarries within a radius 500m from the boundary of the proposed quarry site as follows:

S.No.	Name and address of the Lessee	S.F.No. Taluk & Village	Extent (in Hects)	Lease status
Details of Proposed Quarries:				
1	Tmt.K.Lakshmi Malliga	212/3 (Part) Govt land Masinaikenpatty Valapady	1.00.0	Proposed
Details of Abandoned Quarries:				
1	T. Kasi Vishwanathan	212/3 Masinaikenpatty Valapady	3.00.0	Expired
2	T. Kasi Vishwanathan	219 U Masinaikenpatty Valapady	2.00.0	Expired
Total			1.00.0	
Details of Existing Quarries:				
Nil				
Details of Lease Expired Quarries:				
Nil				

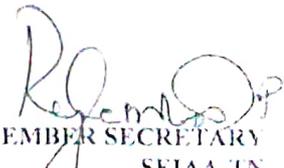
Appraisal by SEAC:

The proposal was placed in the 235th meeting of SEAC held on 01.10.2021. Based on the presentation made and the documents furnished by the Project proponent, SEAC decided to recommend the project proposal to SEIAA for grant of Environmental Clearance subject to the following specific conditions, in addition to normal conditions:

1. Restricting the depth of mining to 26m ultimate depth and quantity of 1,39,595 cu.m of Rough stone for five years with a bench height of 5m as per the approved mining plan considering the hydrogeological regime of the surrounding area as well as to ensure sustainable and safe mining.
2. Fugitive emission measurements should be carried out during the mining operation at regular intervals and submit the consolidated report to TNPCB once in six months.
3. Proponent shall ensure that the Noise level is monitored during mining operation at the project site and adequate noise level reduction measures undertaken.
4. The proponent shall erect fencing all around the boundary of the proposed area with gates for entry/exit as per the conditions and shall furnish the photographs/map showing the same before obtaining the CTO from TNPCB.


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5. The purpose of Green belt around the project is to capture the fugitive emissions and to attenuate the noise generated, in addition to the improvement in the aesthetics. A wide range of indigenous plants species should be planted in and around the premise in consultation with the DFO, District / State Agriculture University. The plants species should have thick canopy cover, perennial green nature, native origin and large leaf areas. Medium size trees and small trees alternating with shrubs shall be planted. Miyawaki method of planting i.e. planting different types of trees at very close intervals may be tried which will give a good green cover. Greenbelt needs to be developed in the periphery of the mines area so that at the closure time the trees would have grown well.
6. Ground water quality monitoring should be conducted once in every six months and the report should be submitted to TNPCB.
7. After mining is completed, proper leveling should be done by the Project proponent & Environmental Management Plan furnished by the Proponent should be strictly followed.
8. The Project proponent shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition that is fit for the growth of fodder, flora, fauna etc.
9. Proper barriers to reduce noise level, dust pollution and to hold down any possible fly material (debris) should be established by providing greenbelt and/or metal sheets along the boundary of the quarrying site and suitable working methodology to be adopted by considering the wind direction.
10. The operation of the quarry should not affect the agricultural activities & water bodies near the project site and a 50m safety distance from water body should be left vacant without any activity.
11. Transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village road.
12. The Project Proponent shall comply with the mining and other relevant rules and regulations wherever applicable.
13. The proponent shall develop an adequate greenbelt with native species on the periphery of the mine lease area before the commencement of the mining activity, in consultation with DFO of the concerned district/agriculture.


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- 14. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the concerned District Authorities.
- 15. The recommendation for the issue of environmental clearance is subject to the outcome of the Hon'ble NGT, Principal Bench, New Delhi in O.A.No.186 of 2016 (M.A.No.350/2016) and O.A.No.200/2016 and O.A.No.580/2016 (M.A.No.1182/2016) and O.A.No.102/2017 and O.A.No.404/2016 (M.A.No. 758/2016, M.A.No.920/2016, M.A.No.1122/2016, M.A.No.12/2017 & M.A.No.843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016(M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017).
- 16. Prior clearance from Forestry & Wild Life including clearance from committee of the National Board for Wildlife as applicable shall be obtained before starting the quarrying operation, if the project site attracts the NBWL clearance, as per the existing law from time to time.
- 17. To ensure safety measures along the boundary of the quarry site, security guards are to be posted during the entire period of the mining operation.
- 18. The mine closure plan submitted by the project proponent shall be strictly followed after the lapse of the mining activities.
- 19. As per the MoEF&CC Office Memorandum F.No. 22-65/2017-1A.III dated: 30.09.2020 and 20.10.2020 the proponent shall furnish the detailed EMP mentioning all the activities particularly sanitizing facility for schools as proposed in the CER and furnish the same before placing the subject to SEIAA.
- 20. All the conditions imposed by the Assistant Director, Geology & Mining, Salem District in the mining plan approval and the Precise area communication letter issued by concerned District Collector should be strictly followed.

Discussion by SEIAA and the Remarks:-

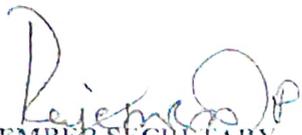
The subject was placed before the Authority in its 479th meeting held on 30.10.2021. After detailed discussions, the Authority accepted the recommendation of SEAC and decided to grant Environmental Clearance to the proposed Project subject to the conditions as recommended by SEAC & normal conditions in addition to the following conditions:


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1. As per the recommendation of SEAC and as accepted by the proponent, the depth of mining is restricted to 26m and quantity of Rough stone is 139595 cu.m permitted for five years with a bench height of 5m as per the approved mining plan considering the hydrogeological regime of the surrounding area as well as to ensure sustainable and safe mining.
2. As per the MoEF&CC office memorandum F.No.22-65/2017-IA.III dated: 30.09.2020 and 20.10.2020 the proponent has furnished the detailed EMP, mentioning all the CER activities for Rs. 0.90 Lakhs as committed. The proponent is requested to carryout sanitising facilities for schools as recommended by SEAC. All the activities mentioned in EMP and the above mentioned activity shall be completed before obtaining CTO from TNPCB.

Part-A: Conditions to be Complied before commencing mining operations:-

1. The project proponent shall advertise in at least two local newspapers widely circulated in the region, one of which shall be in the vernacular language informing the public that
 - I. The project has been accorded Environmental Clearance.
 - II. Copies of clearance letters are available with the Tamil Nadu Pollution Control Board.
 - III. Environmental Clearance may also be seen on the website of the SEIAA.
 - IV. The advertisement should be made within 7 days from the date of receipt of the clearance letter and a copy of the same shall be forwarded to the SEIAA.
2. Mining activity should be reviewed by the District Collector after three years and decide for further extension.
3. The mine closure plan submitted by the project proponent shall be strictly followed after the lapse of the mine.
4. NOC from the Standing committee of the NBWL shall be obtained, if protected areas are located within 10 Km from the proposed project site.
5. The project proponent shall comply the conditions laid down in the Section V, Rule 36 of Tamil Nadu Minor Minerals Concession Rules 1959.
6. A copy of the Environment Clearance letter shall be sent by the proponent to the concerned Panchayat, Town Panchayat / Panchayat union/ Municipal Corporation,

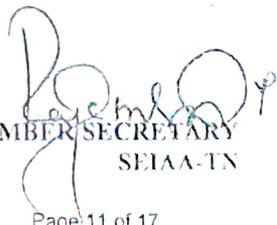

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Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the proponent and also kept at the site, for the general public to see.

- 7. Quarry lease area should be demarcated on the ground with wire fencing to show the boundary of the lease area on all sides with red flags on every pillar shall be erected before commencement of quarrying.
- 8. The proponent shall ensure that First Aid Box is available at site.
- 9. The excavation activity shall not alter the natural drainage pattern of the area.
- 10. The excavated pit shall be restored by the project proponent for useful purposes.
- 11. The proponent shall quarry and remove only in the permitted areas as per the approved Mining Plan details.
- 12. The quarrying operation shall be restricted between 7AM and 5 PM.
- 13. The proponent shall take necessary measures to ensure that there shall not be any adverse impacts due to quarrying operation on the nearby human habitations, by way of pollution to the environment.
- 14. A minimum distance of 50mts. from any civil structure shall be kept from the periphery of any excavation area.
- 15. The mined out pits should be backfilled where warranted and area should be suitably landscaped to prevent environmental degradation. The mine closure plan as furnished in the proposal shall be strictly followed with back filling and tree plantation.
- 16. Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
- 17. Drilling and blasting shall be done only either by licensed explosive agent or by the proponent after obtaining required approvals from Competent Authorities.
- 18. Blasting shall be carried out after announcing to the public adequate through public address system to avoid any accident.
- 19. A study has to be conducted to assess the optimum blast parameters and blast design to keep the vibration limits less than prescribed levels and only such design and parameters should be implemented while blasting is done. Periodical monitoring of the vibration at specified location to be conducted and records kept for inspection.
- 20. The Proponent shall take appropriate measures to ensure that the G.L.C shall comply with the revised NAAQ norms notified by MoEF& CC, Gol on 16.11.2009.


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21. The following measures are to be implemented to reduce Air Pollution during transportation of mineral
- i. Roads shall be graded to mitigate the dust emission.
 - ii. Water shall be sprinkled at regular interval on the main road and other service roads to suppress dust.
22. The following measures are to be implemented to reduce Noise Pollution
- i. Proper and regular maintenance of vehicles and other equipment
 - ii. Limiting time exposure of workers to excessive noise.
 - iii. The workers employed shall be provided with protection equipment and earmuffs etc
 - iv. Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
 - v. All noise generating machinery the compressor, generator to be enclosed in acoustic enclosure so as to reduce noise in working area.
23. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010. dt: 11.01.2010 issued by the MoEF & CC, Govt to control noise to the prescribed levels.
24. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB. Suitable measures should be taken for rainwater harvesting.
25. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.
26. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
27. The following measures are to be adopted to control erosion of dumps:-
- i. Retention/ toe walls shall be provided at the foot of the dumps.
 - ii. Worked out slopes are to be stabilized by planting appropriate shrub/ grass species on the slopes.
28. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous & other wastes (Management, and Trans Boundary Movement) Rules, 2016 and its amendments thereof to the recyclers authorized by TNPCB.


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29. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
 30. Rain water harvesting to collect and utilize the entire water falling in land area should be provided.
 31. Rain water getting accumulated in the quarry floor shall not be discharged directly to the nearby stream or water body. If it is to be let into the nearby water body, it has to be discharged into a silt trap on the surface within the lease area and only the overflow after allowing settling of soil be let into the nearby waterways. The silt trap should be of sufficient dimensions to catch all the silt water being pumped out during one season. The silt trap should be cleaned of all the deposited silt at the end of the season and kept ready for taking care of the silt in the next season.
 32. The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydro-geological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, if it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out. District Collector/mining officer shall ensure this.
 33. No tree-felling shall be done in the leased area, except only with the permission from competent Authority.
 34. To take up environmental monitoring of the proposed quarry site before, during and after the mining activities including vibration study data, water, air & flora/fauna environment, slurry water generated/disposed and method of disposal, involving a reputed academic Institution.
 35. It shall be ensured that the total extent of nearby quarries (existing, abandoned and proposed) located within 500 meter radius from the periphery of this quarry is not exceeding 5 hectares within the mining lease period of this application.
 36. It shall be ensured that there is no habitation is located within 300 meter radius from the periphery of the quarry site and also ensure that no hindrance will be caused to the people of the habitation located within 300m radius from the periphery of the quarry site.
 37. Free Silica test should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF & CC, GOI.


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38. Air sampling at intersection point should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF & CC, GOI.
39. Bunds to be provided at the boundary of the project site.
40. The project proponent shall undertake plantation/afforestation work by planting the native species on all side of the lease area at the rate of 400/Ha. Suitable tall tree saplings should be planted on the bunds and other suitable areas in and around the work place.
41. Floor of excavated pit to be levelled and sides to be sloped with gentle slope (Except for granite quarries) in the mine closure phase.
42. The Project Proponent shall ensure a minimum of 2.5% of the annual turnover will be utilized for the CSR Activity.
43. The Project Proponent shall provide solar lighting system to the nearby villages.
44. Earthen bunds and barbed wire fencing around the pits with green belt all along the boundary shall be developed and maintained.
45. Safety equipments to be provided to all the employees.
46. Safety distance of 50m has to be provided in case of railway, reservoir, canal/odai
47. The Assistant/Deputy Director, Department of Geology & mining shall ensure that the proponent has engaged the blaster with valid Blasting license/certificate obtained from the competent authority before execution of mining lease.
48. The proponent shall furnish the Baseline data covering the Air, Water, Noise and land environment quality for the proposed quarry site before execution of mining lease.
49. The proponent shall erect the pillars in accordance with the Rules for depicting GPS details in the earmarked boundary of the quarry site to monitor electronically before execution of mining.
50. The proponent has to provide insurance protection to the workers in the case of existing mining or provide the affidavit in case of fresh lease before execution of mining lease.
51. The proponent has to display the name board at the quarry site showing the details of Proponent, lease period, extent, etc., with respect to the existing activity before execution of mining.
52. Heavy earth machinery equipments if utilized, after getting approval from the competent authority.


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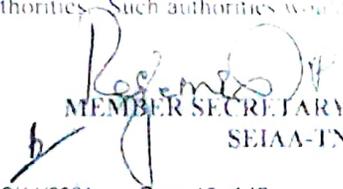
53. The Proponent shall ensure that the project activity including blasting, mining transportation etc should in no way have adverse impact to the other forests, such as reserve forests and social forests, tree plantation and bio diversity, surrounding water bodies etc.
54. The proponent shall provide Green Belt development at the rate of not less than 400 trees/Hectare. The tree saplings shall be not less than 3m height.
55. The fugitive emissions should be monitored during the mining activity and should be reported to TNPCB once in a month and the operation of the quarry should no way impact the agriculture activity & water bodies near the project site.
56. All the commitment made by the project proponent in the proposal shall be strictly followed.
57. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
58. The Project proponent has to strictly comply the outcome/direction of the Hon'ble NGT, Principle Bench, New Delhi in the O.A No.186 of 2016 (M.A.No.350/2016), O.A. No.200/2016, O.A.No.580/2016 (M.A.No.1182/2016), O.A.No.102/2017, O.A.No.404/ 2016 (M.A.No. 758/2016, M.A. No. 920 /2016, M.A.No.1122/2016, M.A.No. 12/2017 & M.A.No.843/2017), O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017).

Part B: General Conditions:

1. EC is given only on the factual records, documents and the commitment furnished in non judicial stamp paper by the proponent.
2. The Proponent shall obtain the Consent from the TNPC Board before commencing the activity.
3. No change in mining technology and scope of working should be made without prior approval of the SEIAA, Tamil Nadu.
4. No change in the calendar plan including excavation, quantum of mineral (minor mineral) should be made.
5. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.


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6. Effective safeguards shall be adopted against health risks on account of breeding of vectors in the water bodies created due to excavation of earth.
7. A berm shall be left from the boundary of adjoining field having a width equal to at least half the depth of proposed excavation.
8. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
9. Vehicular emissions shall be kept under control and be regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.
10. Access and haul roads to the quarrying area should be restored in a mutually agreeable manner where these are considered unnecessary after extraction has been completed.
11. All Personnel shall be provided with protective respiratory devices including safety shoes, masks, gloves etc. Supervisory people should be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
12. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly. The workers shall be provided with personnel protective measures such as masks, gloves, boots etc.
13. Workers/labourers shall be provided with facilities for drinking water and sanitation facility for Female and Male separately.
14. The project proponent shall ensure that child labour is not employed in the project as per the sworn affidavit furnished.
15. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Chennai.
16. The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
17. This Environmental Clearance does not imply that the other statutory & administrative clearances shall be granted to the project by the concerned authorities. Such authorities would


MEMBER SECRETARY
SEIAA-TN

be considering the project on merits and be taking decisions independently of the Environmental Clearance

- 18. The SEIAA, Tamil Nadu may alter/modify the above conditions or stipulate any further conditions in the interest of environment protection.
- 19. The SEIAA, Tamil Nadu may cancel the Environmental Clearance granted to this project under the provisions of EIA Notification, 2006, at any stage of the validity of this Environmental Clearance, if it is found or if it comes to the knowledge of this SEIAA, TN that the project proponent has deliberately concealed and/or submitted false or misleading information or inadequate data for obtaining the Environmental Clearance.
- 20. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
- 21. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments, Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957, National Commission for protection of Child Right Rules, 2006, Wildlife Protection Act, 1972, Forest Conservation Act, 1980, Biodiversity Conservation Act, 2016, the Biological Diversity Act, 2002 and Biological diversity Rules, 2004 and Rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Courts of Law relating to the subject matter.
- 22. Any other conditions stipulated by other Statutory/Government authorities shall be complied.
- 23. Any appeal against this Environmental Clearance shall lie with the Hon'ble National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- 24. The Environmental Clearance is issued based on the documents furnished by the project proponent. In case any documents found to be incorrect/not in order at a later date the Environmental Clearance issued to the project will be deemed to be revoked/ cancelled.


 MEMBER SECRETARY
 SEIAA-TN

Copy to:

1. The Secretary, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi.
2. The Principal Secretary to Government, Environment and Forests Department, Tamil Nadu.
3. The Principal Secretary to Government, Industries Department, Tamil Nadu.
4. The Additional Principal Chief Conservator of Forests, Regional Office (SZ), 34, HEPC Building, 1st & 2nd Floor, Cathedral Garden Road, Nungambakkam, Chennai – 34.
5. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-Cum-Office Complex, East Arjun Nagar, New Delhi-110 032.
6. The Chairman, TNPC Board, 76, Mount Salai, Guindy, Chennai-32
7. The District Collector, Salem District.
8. The Commissioner of Geology and Mines, Guindy, Chennai-32
9. EIA Division, Ministry of Environment & Forests, Paryavaran Bhawan, New Delhi.
10. Spare.

Validity unknown

Digitally signed by
Tmt P RAJESWARINI S
Member Secretary

Date: 11/12/2021 4:16:09 PM